

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20857 of 2014

(Arising out of Order-in-Appeal No. COC-CUSTOM-000-APP-200-13-14
dated 21.11.2013 passed by the Commissioner of Customs
(Appeals), Cochin.)

M/s. Swala Agency

B.No. Snp-ix-18, Thekkemuri,
Sooranadu,
Kollam- 690 522
Kerala.

Appellant(s)

VERSUS

Commissioner of Customs,

CR Building,
IS Press Road,
Ernakulam,
Cochin- 682 018,
Kerala.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K. Vishwanatha, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20559 /2024

DATE OF HEARING: 12.07.2024

DATE OF DECISION: 12.07.2024

PER : DR. D.M. MISRA

None present for the appellant, despite notice. The
advocate on record withdrew the vakalat-nama on 28.05.2024.
It seems that the appellant is not serious in prosecuting their

appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Triveni